

**Central Administrative Tribunal  
Principal Bench, New Delhi**

OA No. 196/2014

This the 28<sup>th</sup> day of August, 2015

**Hon'ble Shri Sudhir Kumar, Member (A)  
Hon'ble Shri Raj Vir Sharma, Member(J)**

Ms. Sushila D/o Sh. Deep Chand,  
R/o V.P.O. Ghevra, Delhi-110081. .... Applicant  
(By Advocate: None)

Versus

1. Govt. of N.C.T. of Delhi  
Through the Chief Secretary,  
5<sup>th</sup> Floor, Delhi Sachivalaya, New Delhi.
2. Delhi Subordinate Services Selection Board,  
Through its Chairman,  
Govt. of NCT of Delhi, F-18, Karkardooma,  
Institutional Area, Delhi-92.
3. South Delhi Municipal Corporation,  
Through its Commissioner,  
4<sup>th</sup> Floor, Civic Centre, Minto Road,  
New Delhi-2. .... Respondents

(By Advocate: Ms.P.K.Gupta for R- & R-2 & Shri R.K.Jain)

**Order (oral)**

**Per Sudhir Kumar, Member (A)**

Case called. None appears for the applicant. Para 2 of the order dated 23.07.2015 reads thus:

"2. On 22.05.2015, there was no representation on behalf of the applicant. Even today, there is no representation on her behalf. In the circumstances, as a last chance, list on 28.08.2015, if there is no representation on behalf of the applicant on that date also, appropriate orders would be passed in the O.A."

2. In view of aforesaid order, since the applicant has failed to avail of even the last chance given to her to present her case, and since the learned counsel for the respondents has pointed out that the case of the applicant does not have any merit, as she did not possess the required

qualification on the cut off of date, the OA is dismissed in default, and for non prosecution.

(Raj Vir Sharma)  
Member (J)  
/kdr/

(Sudhir Kumar)  
Member (A)